ITEM NO.1 COURT NO.2 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1443/2026

AWADHESH RAI & ORS. APPELLANT(S)

VERSUS

THE STATE OF BIHAR RESPONDENT(S)

[ONLY IA NO. 319838/2026- GRANT OF BAIL IS LISTED UNDER THIS ITEM]

Date : 30-10-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE APARESH KUMAR SINGH

For Appellant(s) : Mr. Manish Kumar Vikkey-3877, AOR
Mr. Loveleen Kaithwas, Adv.

Mr. Gautam Khazanchi, Adv.
Ms. Devina Sehgal, AOR
Mr. Ayush Sachan, Adv.
Mr. Khush, Adv.

For Respondent(s) :Mr. Amit Chaudhary, Adv.
Ms. Aagam Kaur- 3639, AOR
Ms. Nisha Bhaskar, Adv.

Signature Not Verified
Digitally signed by NEETU KHAJURIA
Date: 2026.10.30 16:43:22 IST
Reason:

UPON hearing the counsel
the Court made the following
O R D E R

We have heard learned counsel for the applicant-appellant no.1.

The applicant-appellant no.1 has prayed for suspension of sentence/bail having suffered for a period of more than 11 years incarceration. It is also submitted that the applicant-appellant no.1 was not one of the charge-sheeted accused, but was later on summoned during trial under Section 319 Cr.P.C.

Learned counsel appearing for the respondent-State of Bihar vehemently opposed the prayer for suspension of sentence/bail.

However, taking into facts and circumstances of the present case, we are inclined to suspend the sentence awarded to the applicant-appellant no.1 pending appeal before this Court.

Accordingly, during the pendency of the appeal, the applicant-appellant no.1 is directed to be released on bail on such terms and conditions as may be imposed by the Trial Court in connection with Sessions Trial No.105A/2007 arising out of FIR No.33 of 2005, registered at Police Station-Dariyapur, District-Saran, Bihar.

IA No. 319838/2026 is, accordingly, disposed of.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR